

OA-476/96

Shri Mahendra Ram

1/7.8.96

Shri M.L.Paswan, Registrar I/c

Defects have been pointed out in items 1 & 2 of the scrutiny report. Remove the defects by 20.8.96.

*Received on
1/8/96
S.P.S.
1/8/96*

*(M.L.Paswan)
Registrar I/c*

2/11.9.96

Shri. S. P. Sinha, Dy. Registrar Incharge.

Learned Counsel for the applicant is absent. Defect in item no. 21 ~~and~~ and 22 of the Scrutiny Report must be removed, by 30.9.96.

PKL

3/30.9.96

Sri. S. P. Sinha, Dy. Registrar I/C.

The learned counsel for the applicant is not present. On perusal of the Scrutiny Report it appears that the defect in item no. 21 has been removed but defect no. 22 is yet to be removed. Let 5.11.96 be fixed for removing the defects.

*(S. P. Sinha)
Dy. Registrar I/C*

*Defects is
still there
for 21 & 22
and in
scrutiny report
23/9/96*

4/09.10.96

Counsel for the applicant : Shri D. Chowdhury.

Heard Shri D. Chowdhury, learned counsel for the applicant on the question of admission. Office has pointed out that certain defects have not been removed. The learned counsel for the applicant explains that certain pages are not eligible but the applicant is helpless as the originals are with the respondents and the copies of the documents filed are from the copies which they received from the respondents.

2. Considering the submissions of the learned counsel for the applicant, we are of the view that the application should be considered for admission.

3. List it on 30.10.1996 for admission.

SKJ

(D. Purkayastha)
Member (J)

(K.D. Saha)
Member (A)

5/30.10.1996

Counsel for the applicant : Smt. S. Mukherji

At the request of the learned counsel for the applicant, the case is adjourned to 7.11.1996 for admission.

MPS.

(D. Purkayastha)
Member (J)

(K. D. Saha)
Member (A)

6
7.11.96

None appears for the applicant.

List this case on 12.12.96 for admission.

CM

(K.D. Saha)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

7/12.12.96
Shri B.N.Singh, counsel for the applicant.

Heard the learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents to file their reply within four weeks from today. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week.

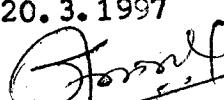
2. List on 24.02.1997 before the Registrar for completion of pleadings.

(D.Purkayastha)
Member (J)

(K.D.Saha)
Member (A)

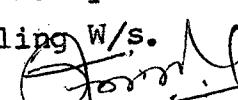
8/24.2.1997

None for the parties. On perusal of order no. 7 dated 12.12.1996 it appears that the learned counsel for the applicant was directed to file requisites for issuing notices to the respondents within a week but the same has not been complied with. However, for the ends of justice one week further time is allowed to file requisites. Put up on 20.3.1997 for SR and W/s.


(S.P.Sinha)
Dy.Registrar I/c

9/20.3.1997

None for the parties. W/s has not yet been filed. Put up on 2.5.1997 for filing W/s.

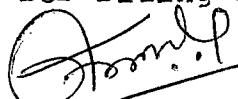

(S.P.Sinha)
Dy.Registrar I/c

MPS.

10/2.5.1997

The learned counsel for the applicant is present. None for the respondents. No W/s has yet been filed. Put up on 3.6.1997 for filing W/s.

MPS.

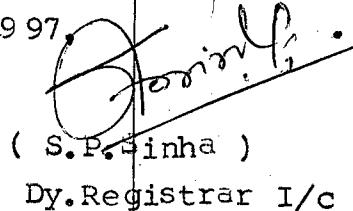


(S.P.Sinha)
Dy.Registrar I/c

11/3.6.1997

The learned counsel for the applicant is present. None for the respondents. W/s has ~~not~~ yet been filed. The learned counsel for the applicant submits that the matter may be listed before the Hon'ble Bench on 6.6.1997. Considering the submissions of the learned counsel, let it be listed before the Hon'ble Bench for direction on 6.6.1997.

MPS.

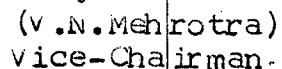


(S.P.Sinha)
Dy.Registrar I/c

12/06.06.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List before SMB for direction on 07.08.1997.

SKJ



(V.N.Mehrotra)
Vice-Chairman

13/07.08.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 29.09.1997 for direction with the name of Shri Lalit Kishore, as the counsel for the respondents.

SKJ



(V.N.Mehrotra)
Vice-Chairman

29.9.97

CM

Since Bench is not available, list on 20.11.97 for direction.

W.M.
(V.K. Srivastava)
Deputy Registrar

W/S on 15/20.11.97

List it on 29.01.1998 for direction.

W/S on
behalf of
Respondent
filed.

SKJ

Ag
(R.K. Aahooja)
Member (A)

W.M.
(V.N. Mehrotra)
Vice-Chairman

No. To Pw
21.11.97

16/29.01.98

W/s has been filed. On the request of the
counsel for the applicant three weeks ~~maximum~~ time
is allowed for filing rejoinder.

List for direction on 06.04.98.

SKJ

W.M.
(V.N. Mehrotra)
Vice-Chairman

17./ 6.4.98.

Rejoinder not filed so far. Four weeks further time
is allowed for the same. List it on 3.7.98 for direction.

/CBS/

W.M.
(V.N. Mehrotra)
Vice-chairman

18/3.7.98

None for the parties. List it on 13.8.98 for
direction.

AKJ

W.M.
(L.R.K. Prasad)
Member (A)

19/13.08.98

Rejoinder not filed so far. Four weeks
further time is allowed for the same. List on
06.11.1998 for direction.

SKJ

W.M.
(L.R.K. Prasad)
Member (A)

W.M.
(V.N. Mehrotra)
Vice-Chairman

20/06.11.98

Shri D. Chowdhury, the learned counsel for the applicant states that the grievances of the applicant has already been ^{referred} ~~made~~ by the department. In ~~the~~ view of above, ~~he~~ ^{and} does not want to press this O.A. wants to withdraw the same.

We have considered the matter. The applicant is allowed to withdraw this O.A.

The O.A. is disposed of as withdrawn by the applicant.

SKJ


(Lakshman Jha)
Member (J)


(L. R. K. Prasad)
Member (A)